



2026:AHC:22588-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 29916 of 2025

Nidhi Srivastava

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Arun Kumar Singh
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following reliefs:-

"(i) Issue a writ, order or direction in the nature of mandamus directing the Invesatigation Officer to conduct the fair investigation in Case Crime No. 0336 of 2025 (State Vs. Sandeep Yadav), under Sections 318 (4), 338, 336 (3), 316(2), and 82 (1) of B.N.S. 2023, Police Station Babina, District Jhansi and submit the charge-sheet within a time period which mayt very kindly be fixed by this Hon'ble Court.

(ii) Issue, any other other suitable writ, order or direction, which this Hon'ble Court may deem fit and proper in facts and circumstances of the case."

3. Learned counsel for the petitioner has submitted that the petitioner is the first informant in the present case and though the F.I.R. in the instant case has been registered on 28.10.2025, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the respondent no.2- Superintendent of Police, Jhansi, highlighting her grievance and seeking fair and impartial investigation and if such an application is moved by the

petitioner, respondent no.2- Superintendent of Police, Jhansi, shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present writ petition stands **disposed of.**

February 2, 2026
n.u.

(Achal Sachdev,J.) (Rajiv Gupta,J.)